

MR. SPEAKER : I will get in touch with him. Don't worry. I am as worried as you are.

SHRI BASUDEB ACHARIA : The Home Minister should tell this House what steps the Government have taken.

MR. SPEAKER : They will take care of it...*(Interruptions)*

SHRI N. V. N. SOMU (Madras North): Sir, for the last ten days I am saying that every day Tamils are being killed...*(Interruptions)*

MR. SPEAKER : Mr. Somu, there are certain things going on at the moment. Very highly political talks are going on and they are taking care of it also. They are all concerned about it. I will let you know.

SHRI N. V. N. SOMU : Since last ten days I am asking. Every day they are being killed...*(Interruptions)*

MR. SPEAKER : I know but I cannot do anything. Something is being done. They are taking care of it.

SHRI SURESH KURUP (Kaltayam) : Sir, it was at the beginning of this session when an hon. Member of this House Shri Lalit Maken, was killed. The session is going to end tomorrow. Not a single culprit is arrested...*(Interruptions)*

MR. SPEAKER : That is a law and order problem. I know it. There is no magic wand...*(Interruptions)*

MR. SPEAKER : It is all right. This is absolutely irrelevant.

PROF. K. K. TEWARY (Buxar) : Mr. Speaker, Sir, we have been giving notices and you also agreed with us that this is a very serious matter, and you also realised the gravity of the situation. The captive government in Azad Kashmir have earmarked funds for training of terrorists...*(Interruptions)*

MR. SPEAKER : I have already told the Home Minister. It has already been conveyed to him...

PROF. K. K. TEWARY : They have confessed...

*(Interruptions)*

MR. SPEAKER : Mr. Tewary, I have already conveyed to him...

*(Interruptions)*

MR. SPEAKER : That is what I can do. I think in their wisdom they must be doing something about it. They are not ignorant about this thing...

*(Interruptions)*

PROF. K. K. TEWARY : This is a matter which is agitating the minds of people in the country... *(Interruptions)*

MR. SPEAKER : They must be much more agitated than you are. They must be much more concerned about it. The security of the State is concerned, the security of the nation is concerned. They cannot be less concerned about it. I know they are concerned about it.

Now, Papers to be laid.

11.06 hrs.

#### PAPERS LAID ON THE TABLE

[English]

Annual Reports and Reviews on the Working of Indian Council of Historical Research, New Delhi for 1983-84 and University of Delhi for 1983-84 and a Copy of Challenge of Education a Policy Perspective (Hindi Version)

THE MINISTER OF EDUCATION (SHRI K. C. PANT) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1983-84.

- (2) A statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1410/85].

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the year 1983-84.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Delhi, Delhi, for the year 1983-84.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-1411/85].

- (5) A copy of the Challenge of Education—a policy perspective (Hindi\* version).

[Placed in Library. See No. LT-1412/85].

**Audit Report on the Report of Coal Mines Provident Fund Organisation for 1983-84 and a statement for delay in laying these papers**

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) : I beg to lay on the Table—

- (1) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coal Mines Provident Fund Organisation for the year 1983-84.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above.

[Placed in Library. See No. LT-1413/85].

**Indian Airlines]Employees Provident Fund (Amendment) Regulations, 1985**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Sir, on behalf of Shri Ashok Gehlot, I beg

to lay on the Table a copy of the Indian Airlines Employees Provident Fund (Amendment) Regulations, 1985 (Hindi and English versions) published in Notification No. PFB/2/1, in Gazette of India dated the 13th April, 1985 together with an explanatory note under sub-section (4) of section 45 of the Air Corporations Act, 1953.

[Placed in Library. See No. LT-1414/85].

**Notifications under Customs Act, 1962**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

- (1) G.S.R. 648(E) published in Gazette of India dated the 13th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 208/81-Customs dated the 22nd September, 1981 so as to include Rifampicin syrup and Rifampicin INH capsuls and also syrups of Cephalexin and Cloxacillin in the Table annexed to the notification for exemption from customs duty.
- (2) G.S.R. 649(E) to 654(E) published in Gazette of India dated the 13th August, 1985 together with an explanatory memorandum fixing specific rates of customs duty on certain varieties of dry fruits.
- (3) G.S.R. 656(E) published in Gazette of India dated the 16th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 2/85-Customs dated the 1st January, 1985 so as to extend the benefit of exemption on impregnating and filling compounds used in the manufacture of telecommunication cables also.
- (4) G.S.R. 657(E) published in Gazette of India dated the 16th August, 1985 together with an explanatory memorandum making certain amendment to Notification No.

\* English version was laid on the Table on 20th August, 1985.

57/85-Customs dated the 17th March, 1985 so as to exempt 8 additional items of drug intermediates from the whole of the additional duty of customs leviable thereon.

[Placed in Library. See No. LT-1415/85].

**Annual Report and Review on the Working of Rampur Raza Library, Rampur for 1983-84 and a Statement for delay in laying these papers, Annual Report of Central Vigilance Commission, New Delhi for the period from 1-1-84 to 31-12-84 etc.**

**THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAININGS ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : I beg to lay on the Table—**

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1983-84 along with Audited Accounts under sub-section (2) of section 22 of the Rampur Raza Library Act, 1975.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rampur Raza Library, Rampur, for the year 1983-84.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1416/85].

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from 1st January, 1984 to 31st December, 1984.
- (ii) A copy of the Memorandum (Hindi and English versions) explaining reasons for non-acceptance of Commission's

advice in certain cases mentioned in the Report.

[Placed in Library. See No. LT-1417/85].

11.08 hrs.

**MESSAGES FROM RAJYA SABHA**

[English]

**SECRETARY GENERAL :** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1985, agreed without any amendment to the Intelligence Organisations (Restriction of Rights) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 20th August, 1985."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1985 agreed without any amendment to the Tobacco Board (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 22nd August, 1985."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1985, agreed without any amendment to the Judges (Protection) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1985."